

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

ALLAHABAD THIS THE 02ND DAY OF MARCH, 2005.

ORIGINAL APPLICATION No. 188 OF 2005.

HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN.
HON'BLE MR. S.C. CHAUBE, MEMBER-A,

Amit Chauhan S/o Sri N.P.S. Chauhan
R/o B-302, Trans Yamuna Colony,
Agra.

..... APPLICANT

Counsel for the applicant: - Sri Saran Kumar

V E R S U S

1(A) Union of India through through
its Secretary, M/o Defence,
New Delhi.

1. Headquarters Chief Engineer,
Air Force Station, Allahabad.
2. Headquarters Commander Works Engineer,
Air Force Station, Allahabad.
3. C.W.E, Air Force Station,
Maharajpur, Gwalior.
4. Sri Ram Babu, appointed as LDC through
the appointment effected on 10.02.2004
at C.W.E Air Force Station,
Maharajpur, Gwalior.

..... RESPONDENTS

Counsel for the respondents :- Sri Saumitra Singh

O R D E R

BY HON'BLE MR. JUSTICE S.R. SINGH, VC.

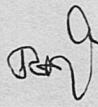
This O.A has been instituted for issuance of direction
to the respondents to appoint the applicant to the post of
LDC.

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2. The case of the applicant is that he was selected for appointment to the post of LDC and was medically examined. It is further alleged that the Police verification and other formalities were also completed and yet the appointment letter was not issued in favour of the applicant instead one Sri Ram Babu was illegally appointed. The applicant, it is further alleged, preferred application dated 22.04.2004 followed by legal notice dated 20.05.2004 for redressal of his grievances. In response to the legal notice dated 20.05.2004 the applicant was informed by the S.E, CWE (AF), Bamrauli vide letter dated 01.06.2004 that his application dated 22.04.2004 was forwarded to HQ Chief Engineer (AF), Allahabad for necessary action as CWE (AF), Maharajpur comes under their command. We are of the view it would meet ends of justice if the O.A is disposed of at the admission stage itself with direction to Chief Engineer, HQ, Allahabad to take appropriate decision on the applicant's representation dated 22.02.2004 within period of three months from the date of communication of this order.

3. Accordingly the O.A is disposed off at the admission stage in terms of above. No costs.


MEMBER- A.
VICE-CHAIRMAN.